GOVERNMENT OF INDIA MINISTRY OF PANCHAYATI RAJ RAJYA SABHA UNSTARRED QUESTION NO. 2636 ANSWER ON 18.12.2024

SVAMITVA SCHEME

2636. SHRI SANDOSH KUMAR P:

Will the Minister of PANCHAYATI RAJ be pleased to State:

- (a) the main objectives of the Svamitva Scheme implemented under the Ministry;
- (b) the current status of the Svamitva Scheme and fund allocated since its inception;
- (c) whether Government is planning to scale up the Scheme to all villages in the country;
- (d) whether Government conducted any evaluation study on the impact of the Svamitva Scheme; and
- (e) if so, the details thereof?

ANSWER

MINISTER OF STATE FOR PANCHAYATI RAJ

(PROF. S. P. SINGH BAGHEL)

- (a) The Central Sector Scheme "SVAMITVA" aims to provide the 'Record of Rights' to household owners possessing houses in inhabited areas (Abadi) in villages. Under the scheme, land parcels in these areas are surveyed to determine clear ownership of property. The scheme facilitates the monetization of properties, making it easier to secure bank loans, reduce property-related disputes, enable comprehensive village-level planning, and provide a basis for property tax assessment, which would accrue directly to the Gram Panchayats in States where it is devolved.
- (b) Out of a total of 3.45 lakh notified villages to be covered, drone surveys have been completed in 3.17 lakh villages, and 2.18 crore property cards have been prepared in 1.48 lakh villages. Drone surveys have been saturated in Madhya Pradesh, Uttar Pradesh, Chhattisgarh, Delhi, Ladakh, Dadra Nagar Haveli and Daman & Diu, and Lakshadweep. The scheme has been saturated in Haryana, Uttarakhand, Puducherry, Goa, Tripura, and the Andaman & Nicobar Islands.So far, Rs. 400.18 crores have been allocated since the inception of the SVAMITVA scheme.
- (c) Yes, sir. The SVAMITVA scheme is being implemented through the collaborative efforts of the Ministry of Panchayati Raj, Survey of India (SoI), State Revenue Departments, State Panchayati Raj Departments, and the National Informatics Centre. States need to sign a Memorandum of Understanding (MoU) with SoI for the implementation of the scheme. So

far, 31 States/UTs have signed MoUs with SoI. The scheme is being implemented only in inhabited villages, and nearly 3.45 lakh inhabited (Abadi) villages have been notified by States/UTs. Sikkim, Tamil Nadu, and Telangana have implemented the scheme only in a few pilot villages. Due to the existence of prior records in Tamil Nadu and Telangana, and the absence of Abadi (inhabited area) in Sikkim, these states have decided not to scale up the scheme. Bihar, West Bengal, Meghalaya, and Nagaland have not signed MoUs for the implementation of the SVAMITVA Scheme.

(d) and (e) Yes, sir. During 2020-21, the Ministry of Panchayati Raj undertook an impact evaluation of the SVAMITVA scheme implementation in six pilot phases, namely Haryana, Karnataka, Madhya Pradesh, Maharashtra, Uttar Pradesh, and Uttarakhand, through the National Institute of Public Finance and Policy (NIPFP).
